

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 2896/2025

ANKUSH KHANDEKAR & ORS.

Appellant(s)

VERSUS

STATE OF U. P. & ANR.

Respondent(s)

Date : 29-07-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Mohnish Nirwan, Adv.
Mr. Ashok Kumar, Adv.
Mr. Abhishek Pratap Singh, Adv.
Mr. Umesh Dubey, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

As prayed, two week's time is granted to Ld. Counsel for appellant to file spare copies for issuance of Notice for Lodgement of Petition of Appeal in respect of Respondent Nos. 1 and 2.

If spare copies are filed within one week, Registry to issue Notice for Lodgement of Petition of Appeal to the respondents immediately and list again on 8.9.2025.

In case of default, process the matter for listing before the Hon'ble Judge-in-Chambers, for further directions.

Scanned soft copies of original records of High Court as well as Trial Court be called for through E-mail in light of Circular F.No.01/Judl./2025 dated 10.01.2025 and copy of the same be provided to the Ld. Counsel for both the parties.

MASHROOR ALAM KHAN
Registrar